

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**IN THE MATTER OF:**

Sudhir Sales & Services Ltd.

**Vs**

D-Art Furniture Systems Pvt. Ltd.

**(IB)-94(PB)/2018**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Coram:**

**Order delivered on 16.02.2018**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Piyush Kaushik, Advocate**

**For the Respondent(s):-**

**Mr. Sumesh Dhawan,  
Ms. Jasvin Dhama, Advocates**

**ORDER**

Learned Counsel for the respondent prays for and is granted 10 days' time to file reply. Let reply be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8<sup>th</sup> March, 2018.

*Sd/-*  
**(M. M. KUMAR)  
PRESIDENT**

*Sd/-*  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**